

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2392/98

with

OA 2391/98, 2416/98, 2417/98
and OA 2415/98

New Delhi this the 16th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

OA 2392/98

In the matter of

Aijaz Ahmed
S/O Shri Matin Ahmed,
R/O 2-A-30, I.A.R.I. Pusa,
Chiriyia Colony, New Delhi.
(By Advocate Sh.S.L.Hans)

.. Applicant

Versus

1. The Director,
Indian Agriculture Research Institute
(I.A.R.I.), Pusa, New Delhi.
2. Chief Administrative Officer, (KA-III)
Pusa (I.A.R.I.), New Delhi.
3. Council of Scientific and Industrial
Research (C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Sh.V.K.Rao, learned counsel
through proxy counsel Ms. Geetanjali)

OA 2391/98

Vijay Kumar Sharma
S/O Sh. Jai Bhagwan Sharma
R/O RZ 14, Hans Park West,
Sagarpur, New Delhi-110046

(By Advocate Shri S.L.Hans)

.. Applicant

Versus

1. The Director,
Indian Agriculture Research Institute,
(I.A.R.I.) Pusa,
New Delhi.
2. Chief Administrative Officer (KA-III),
Pusa (I.A.R.I.), N/Delhi.
3. Council of Scientific & Industrial
Research (C.S.I.R.),
through its Chairman, New Delhi.

(By Advocate Sh.V.K.Rao, learned counsel
through proxy counsel Ms. Geetanjali)

10

OA 2416/98

Satish Kumar
S/O Sh.Ganga Prasad,
R/O 1-178, Chiriy Colony,
I.A.R.I. Pusa,
New Delhi.

.. Applicant

(By Advocate Shri S.L.Hans)

Versus

1. The Director,
Indian Agriculture Research Institute,
(I.A.R.I.) Pusa, New Delhi.
2. Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.), New Delhi
3. Council of Scientific and Industrial
Research(C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Sh.V.K. Rao, learned counsel
through proxy counsel Ms.Geetanjali)

OA 2417/98

Nasim Ahmed,
S/O Manzoor Ahmad,
R/O 1-3, Chiriy Colony,
I.A.R.I. New Delhi.

.. Applicant

(By Advocate Shri S.L.Hans)

Versus

1. The Director,
Indian Agriculture Research Institute,
(I.A.R.I.) Pusa, New Delhi.
2. Chief Administrative Officer(KA-III),
Pusa(I.A.R.I.) New Delhi-12.
3. Council of Scientific and Industrial
Research(C.S.I.R.) through its
Chairman, New Delhi.

.. Respondents

(By Advocate Shri V.K. Rao, learned counsel
through proxy counsel Ms.Geetanjali)

OA 2415/98

Hirday Poddar,
S/O Sh.Shivji Poddar,
R/O I-type, Qr.No.132,
Pusa, New Delhi.

.. Applicant

(By Advocate Shri S .L.Hans)

Versus

1. The Director,
Indian Agriculture Research Institute,
(I.A.R.I.) Pusa, New Delhi.

2. Chief Administrative Officer (KA-III), Pusa (I.A.R.I.) New Delhi.
3. Council of Scientific and Industrial Research, (C.S.I.R.) through its Chairman, New Delhi.

.. Respondents

(By Advocate Shri V.K. Rao, learned counsel through proxy counsel Ms. Geetanjali)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Both counsel agree that these OAs are in all ~~fact~~ ^{fact} with the issues and facts raised in Sattan Paswan Vs. UOI through Director General, ICAR and Others (OA 2243/98) decided on 23-4-99 (copy placed on record).

2. In view of the above, these five OAs (OA 2392/98, 2391/98, 2416/98, 2417/98 and OA 2415/98) are disposed of with the following directions:-

Applicants to ~~give~~ ^{give} a detailed representations to the respondents within two weeks from the date of receipt of a copy of this order alongwith supporting documents. The respondents shall consider the representations and pass a reasoned and speaking order thereon within two months from the date of receipt of a copy of the representation from each of the applicants with intimation to them. No order as to costs.

Let a copy of this order be placed in OA 2391/98, OA 2416/98, OA 2417/98 and OA 2415/98)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

sk

Attested
Asst. Secy
Co. CIV